

MINUTES OF THE MEETING No. 17/11 dated 28.7.2010 (held on 19.7.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.16/11 for confirmation and confirmed and adopted the same without any change.

Case No M-131 NC No.17/11 Dated 28.7.10	M/ s Lakeland Chem. India (P) Ltd, Mumbai F.No.01/83/50/277/AM10/DES-IV RLA F.No.03/95/40/225/AM10 Lic.No.0310527466 dated 6.7.2009
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The Committee considered the case as per agenda. The case was discussed in the meeting in the presence of technical authority, Deptt. of C&PC(Chem.Div.), who stated that the norms already given are perfectly in order and hence there is no scope to enhance the norms and the status quo maintained.. The case was thus rejected by the Committee.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-132 NC No.17/11 Dated 28.7.10	M/ s Grand Organics (P) Ltd, F.No.01/83/50/1733/AM08/DES-IV RLA F.No.17/24/40/112/AM08 Lic.No.1710001860 dated 12.12.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.Nil dated 24.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Ethoxylated Cetostearyl 20 Moles	1 Kg	1. Ethylene Oxide 2. Cetostearyl Alcohol	0.785 Kg 0.208 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-133 NC No.17/11	M/ s Esteem Inds. Ltd, Goa F.No.01/82/50/281/AM07/DES-IV
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Dated 28.7.10	RLA No.17/24/40/12/AM07 Lic.No.1710001336 dated 26.5.2006
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) was present in the meeting. As per written comments vide U.O.No.Nil dated 24.7.2010 offered by him the Committee decided to amend the description of export item as under:-

From	To
Ceostearyl Alcohol 22-23 Moles Ethoxylate	ESTEEM-MFA (Alkyl Ether) (Ceostearyl Alcohol 22-23 Moles Ethoxylate)

The quantity and other description mentioned in the minutes of ALC M.No. 17/82-ALC-I/2006 dated 26.7.2006 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-134 NC No.17/11 Dated 28.7.10	M/ s Esteem Inds. Ltd, Goa F.No.01/82/50/312/AM07/DES-IV RLA F.No.17/24/40/14/AM07 Lic.No.1710001344 dated 31.5.2006
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.Nil dated 24.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Ethoxylated Cetostearyl 20 Moles	1 Kg	1. Ethylene Oxide 2. Cetostearyl Alcohol	0.785 Kg 0.208 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-135 NC No.17/11 Dated 28.7.10	M/ s Esteem Inds. Ltd, Goa F.No.01/82/50/1181/AM06/DES-IV RLA No.17/24/40/43/AM06 Lic.No.1710001221 dated 6.1.2006
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) was present in the meeting. As per written comments vide U.O.No.Nil dated 24.7.2010 offered by him the Committee decided to amend the description of export item as under:-

From	To
Ceostearyl Alcohol 22-23 Moles Ethoxylate	ESTEEM-MFA (Alkyl Ether) (Ceostearyl Alcohol 22-23 Moles Ethoxylate)

The quantity and other description mentioned in the minutes of ALC M.No. 44/82-ALC-I/2005 dated 8.2.2006 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-136 NC No.17/11 Dated 28.7.10	M/ s Gayatrishkti Paper and Boards Ltd, Valsad F.No.01/83/50/520/AM10/DES-IV RLA No.53/24/40/11/AM10 Lic.No.5210028295 dated 18.9.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/7/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 25.8.2010. Reminder issued on 10.8.2010.

Case No M-137 NC No.17/11 Dated 28.7.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/82/50/1116/AM07/DES-IV RLA No.03/94/40/671/AM07 Lic.No.0310403037 dated 9.10.2006
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The Committee considered the case as per agenda. The case was discussed in the meeting and it was directed by the Chairman to forward copies of application and papers to Deptt. of C&PC(PC.Div). A letter was sent to C&PC(PC.Div.) along with application etc. on 4.8.2010 for their comments . Accordingly the case may be re-listed on 25.8.2010.

Case No M-138 NC No.17/11 Dated 28.7.10	M/ s International Print-O-Pac Ltd, New Delhi F.No.01/82/50/1270/AM04/DES-IV RLA No.05/88/40/519/AM04 Lic.No.0510112059 dated 18.12.2003
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The Committee considered the case as per agenda. The case was discussed in the meeting and it was directed by the Chairman to write a letter to the firm asking to furnish full papers. A letter was issued by this office. Accordingly the case may be re-listed on 25.8.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 17/83-ALC1/2010 **MEETING DATE** : 28.07.2010

1	Case No.: 5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status: Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. The case was discussed in the meeting and it was directed by the Chairman to write a letter to firm informing that they should reply to our D/L dated 5/7/2010 first. The request for PH if any, may be considered by the NC only after receipt of the information as per D/L. A letter has been issued on 10.8.2010. Accordingly the case may be re-listed on 25.8.2010.			

2	Case No.: 4/38/85-ALC3/2007	Party Name:KOSHAMBH MULTITRED PVT.LTD,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status: Case Deferred
	HQ File :01/85/050/00136/AM08/	RLA File :34/24/040/00090/AM07/	Lic.No/Date:3410020558 07.01.2008	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/6/2010 issued by this office. Accordingly the case may be re-listed on 25.8.2010.			

3	Case No.: 13/13/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status: Case Deferred
	HQ File :01/83/050/00202/AM11/	RLA File :03/95/040/01181/AM08/	Lic.No/Date:0310466419 27.03.2008	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. The case was discussed in the meeting and it was directed by the Chairman to write a letter to the firm asking to furnish complete set of application.. A letter was issued by this office. Accordingly the case may be re-listed on 25.8.2010.			

4	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/7/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 25.8.2010. Reminder issued on 10.8.2010.			

	Case No.: 3/40/83-ALC1/2009	Partv Name:TRIUMPH PESTICIDES (BOMBA Y)	Meet No/Date:17/83-ALC1/2010	Status: Case
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5		PVT.LTD.,	28.07.2010	Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

6	Case No.:53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

7	Case No.:66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

8	Case No.:68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved							
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:							
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNM/01/09-10 dt. 6.7.2010 stating that the weighted average yield comes to 8.69% whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15% yield as under:-										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Mace Oil</td><td>1500.000 Kg</td><td>Mace</td><td>10.000 MT</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				Item of Export	Qty	Item of Import	Qty	Mace Oil	1500.000 Kg	Mace
Item of Export	Qty	Item of Import	Qty								
Mace Oil	1500.000 Kg	Mace	10.000 MT								

9	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

10	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from M/o Food & Processing vide letter dated 23.6.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.8.2010.			

11	Case No.:36/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00920/AM10/	RLA File :03/94/040/00804/AM10/	Lic.No/Date:0310551235 16.12.2009	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25/8/2010.			

12	Case No.:6/46/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/00834/AM10/	RLA File :03/94/040/00764/AM10/	Lic.No/Date:0310551511 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/15/2008-PC.II dated 20.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Blend of Urea Polymer with cyanoguanidine, formaldehyde and lignosulphonate, kaolin/Tergotan Rsn IN p.	1 Kg	1. Sodium Meta Bisulphate 2. Dicyandiamide 3. Sodium Ligno Sulfonate 4. Urea Technical Grade	0.177 Kg 0.024 Kg 0.291 Kg 0.503 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

13	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

Case No.:3/42/83-ALC1/2009	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status :Case Approved
HQ File :01/83/050/00784/AM10/	RLA File :05/23/040/00138/AM10/	Lic.No/Date:0510255295 29.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.7.2010 as under:-

Export Item 1

S.No.	Description of Item	Quantity
1.	Multicolour Printed Books	1 kg

Import Item

S.No.	Description of Item	Quantity
1.	Uncoated Printing Paper	1.18 Kg/Kg content in export
2.	Art Paper (rel GSM)	1.18 Kg/Kg content in export
3.	Glazed Newsprint Paper (32-90 GSM)	1.18 Kg/Kg content in export
4.	Light Weight Coated Paper (40-90 GSM)	1.18 Kg/kg content in export
5.	Rel. Printing Ink	10 gm (2% of FOB value)
6.	Henkel Lenin (PURGUM)	Upto to 1 Kg/100 Kg of paper used
7 to 33	Consumables (as per Import List)	Qty as applied for up to 2% of FOB value

Export Item No.2

S.No.	Description of Item	Quantity
1.	Journals, Atlases, Catalogue, Map	1 kg

Import Item

S.No.	Description of Item	Quantity
1.	Uncoated Printing Paper	1.08 Kg/Kg content in export
2.	Art Paper (rel GSM)	1.08 Kg/Kg content in export
3.	Glazed Newsprint Paper (32-90 GSM)	1.08 Kg/Kg content in export

4.	Light Weight Coated Paper (40-90 GSM)	1.08 Kg/kg content in export
5.	Rel. Printing Ink	10 gm (2% of FOB value)
6.	Henkel Lenin (PURGUM)	Upto to 1 Kg/100 Kg of paper used
7 to 33	Consumables (as per Import List)	Qty as applied for up to 2% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
HQ File :01/83/050/00072/AM11/	RLA File :15/24/040/00002/AM10/	Lic.No/Date:1510009132 01.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/15/2009-PC.II dated 19.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) JJ Blend A-AID-03 (Containing 23+/- 2% LLDPE and 76+/-2% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2300 Kg 0.7600 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
HQ File :01/83/050/00074/AM11/	RLA File :15/24/040/00004/AM10/	Lic.No/Date:1510009133 01.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/15/2009-PC.II dated 19.7.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FMB) JJ Blend A-AID-03 (Containing 23+/- 2% LLDPE and 76+/-2% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg
Calcium Carbonate (FMB) JJ	1 Kg	1. LLDPE Granules	0.2466 Kg

Blend A-AID-04 (Containing 24+/- 2% LLDPE and 75+/-2% Calcium Carbonate)	2. Calcium Carbonate	0.7706 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

17	Case No.:1/44/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/00817/AM10/	RLA File :08/24/040/00286/AM10/	Lic.No/Date:0810085803 18.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/98/2003-Ch.III dated 27.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Brilliant Blue JR (dye content: 83%)	1 Kg	1. Bromamine Acid 2. Meta Base Vinyl Sulphone	0.650 Kg 0.366 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. The Committee noted the reply from the firm stating that the production & consumption data are under the process of issue. It was decided to defer the case for four weeks. Accordingly the case may be re-listed on 25.8.2010.			

19	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.8.2010.			

	Case No.:8/46/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HO File :01/83/050/00836/AM10/	RLA File :05/24/040/00431/AM10/	Lic.No/Date:0510257154	Defer

20			29.01.2010	Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/5/2010 issued by this office. Reminder issued on 23.6.2010. Last reminder issued on 10.8.2010. Accordingly the case may be re-listed on 25.8.2010.			

21	Case No.:14/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00079/AM11/	RLA File :09/24/040/00336/AM10/	Lic.No/Date:0910040717 29.01.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 28.7.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Quantity and value of each of Wet End Chemicals and Coating Chemicals to be imported under the subject licence. Accordingly the case may be re-listed on 25.8.2010.			

22	Case No.:9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. The Committee noted the reply from the firm stating that the production & consumption data are under the process of issue. It was decided to defer the case for four weeks. Accordingly the case may be re-listed on 25.8.2010.			

23	Case No.:10/46/83-ALC1/2009	Party Name:ORIGAMI	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00838/AM10/	RLA File :07/24/040/00406/AM10/	Lic.No/Date:0710069735 01.02.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm vide letter dated 16.3.2010. Reminder issued on 23.6.10. Accordingly the case may be re-listed on 25.8.2010.			

24	Case No.:8/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00892/AM10/	RLA File :17/24/040/00132/AM08/	Lic.No/Date:1710003051 10.02.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

25	Case No.:19/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00903/AM10/	RLA File :03/94/040/00885/AM10/	Lic.No/Date:0310560332 16.02.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

26	Case No.:2/50/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00946/AM10/	RLA File :10/24/040/00115/AM10/	Lic.No/Date:1010037379 24.02.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

27	Case No.:5/50/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00949/AM10/	RLA File :09/24/040/00490/AM10/	Lic.No/Date:0910041055 24.02.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

28

Case No.:3/50/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
HQ File :01/83/050/00947/AM10/	RLA File :08/24/040/00329/AM10/	Lic.No/Date:0810086806 25.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch.II dated 17.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Black NNX (Dye content 70%)	1 Kg	1. Aniline Oil	0.310 Kg
		2. H Acid	0.208 Kg
		3. J Acid	0.029 Kg
		4. Meta Phenylene Diamine 4 Sulfonic Acid	0.078 Kg
		5. Sodium Nitrite	0.138 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:6/50/83-ALC1/2009	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00950/AM10/	RLA File :05/24/040/00470/AM10/	Lic.No/Date:0510259478 25.02.2010	Defer Date:25.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 23.6.2010.Accordingly the case may be re-listed on 25.8.2010.				

30

Case No.:11/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
HQ File :01/83/050/00955/AM10/	RLA File :17/24/040/00137/AM08/	Lic.No/Date:1710003132 26.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/33/2010-Ch.II dated 27.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Sulfonated Melamine Formaldehyde Resin + Sulfonated Urea Formaldehyde Resin + Urea Formaldehyde Resin (Ventan MRS Conc)	1 Kg	1. Formaldehyde 37%	0.319 Kg
(White coloured free flowing powder ontaining 25% Sulfonated – Melamine Formaldehyde Resin 58% Sulfonated Urea Formaldehyde Resin 18% Urea Formaldehyde Resin)		2. Melamine	0.126 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:15/50/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00959/AM10/	RLA File :05/24/040/00482/AM10/	Lic.No/Date:0510259652 02.03.2010	Defer Date:25.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/5/2010 issued by this office. Reminder issued on 10.8.2010. Accordingly the case may be re-listed on 25.8.2010.				

Case No.:16/50/83-ALC1/2009	Partv Name:ARTEK SURFIN CHEMICALS	Meet No/Date:17/83-ALC1/2010	Status:Case
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32		LIMITED.	28.07.2010	Approved
	HQ File :01/83/050/00960/AM10/	RLA File :03/94/040/00984/AM10/	Lic.No/Date:0310562774 03.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/46/2010-Ch.II dated 26.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	KEMTEK NI 512 B (Containing 15% of Sodium Hypophosphite)	1 Kg	Sodium Hypophosphite	0.150 Kg
	KEMTEK NI 512 C (Containing 47.50% of Sodium Hypophosphite)	1 Kg	Sodium Hypophosphite	0.475 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

34	Case No.:18/50/83-ALC1/2009	Party Name:TAURUS CHEMICALS PVT LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00962/AM10/	RLA File :09/24/040/00441/AM10/	Lic.No/Date:0910041157 03.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/6/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 10.8.2010 issued by this office. Accordingly the case may be re-listed on 25.8.2010.			

35	Case No.:7/53/83-ALC1/2009	Party Name:GOKUL EXIMP	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/00994/AM10/	RLA File :03/94/040/01047/AM10/	Lic.No/Date:0310565296 18.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/41/2010-Ch.II dated 3.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.

Emulsifying Wax ANIONIC (ALPHANYL-WXA) Containing i) Colostearyl Alcohol: 88-90% ii) Sodium Lauryl Sulphate: 9.5-10%	1 Kg	1. Colostearyl Alcohol 2. Sodium Lauryl Sulphate	0.900 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:3/1/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/01034/AM10/	RLA File :03/95/040/00734/AM09/	Lic.No/Date:0310566578 25.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/74/2008-Ch.III dated 27.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 122	1 Kg	1. Dimethyl Succinylo Succinate 2. Dimethyl Formamide 3. Phosphoric Acid 4. Phosphorous Pentoxide	0.758 Kg 2.580 Kg 1.620 Kg 2.531 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.:5/1/83-ALC1/2010	Party Name:SATYAM POLY PLAST	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01036/AM10/	RLA File :13/24/040/00011/AM09/	Lic.No/Date:1310031715 25.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.8.2010.			

38	Case No.:6/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01037/AM10/	RLA File :05/24/040/00523/AM10/	Lic.No/Date:0510261117 25.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.8.2010 issued by this office.. Accordingly the case may be re-listed on 25.8.2010..			

	Case No.:7/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
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39	HQ File :01/83/050/01038/AM10/	RLA File :05/24/040/00536/AM10/	Lic.No/Date:0510261118 25.03.2010	Defer Date:25.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 25.8.2010.				

40	Case No.:8/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01039/AM10/	RLA File :05/24/040/00537/AM10/	Lic.No/Date:0510261119 25.03.2010	Defer Date:25.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.8.2010 issued by this office.. Accordingly the case may be re-listed on 25.8.2010..				

41	Case No.:13/1/83-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01044/AM10/	RLA File :08/24/040/00360/AM10/	Lic.No/Date:0810087753 29.03.2010	Defer Date:25.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm vide letter dated 10.8.2010.. Accordingly the case may be relisted on 25.8.2010.				

42

Case No.:14/1/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
HQ File :01/83/050/01045/AM10/	RLA File :03/95/040/00810/AM10/	Lic.No/Date:0310567038 29.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/99/2008-Ch.II dated 27.7.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Boron Tri Fluoride Ethyl Ether/Boron Tri Fluoride Etherate	1 Kg	1. Boric Acid (H3BO3) 2. Fluorspar (Acid Grade)	0.552 Kg 1.37 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:16/1/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/01047/AM10/	RLA File :31/24/040/00254/AM10/	Lic.No/Date:3110042656 30.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of				

43	C&PC(Chem.Div.) forwarded vide their U.O. No.14010/55/2010-Ch.II dated 10.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Di-isobutyl aluminium hydride 25% in Toluene	1 Kg	Di-isobutyl aluminium hydride	0.250 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

45	Case No.:18/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01049/AM10/	RLA File :10/24/040/00145/AM10/	Lic.No/Date:1010038023 31.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

46	Case No.:19/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01050/AM10/	RLA File :10/24/040/00146/AM10/	Lic.No/Date:1010038031 31.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

47	Case No.:20/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/01051/AM10/	RLA File :10/24/040/00147/AM10/	Lic.No/Date:1010038037 31.03.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

	Case No.:2/5/83-ALC1/2010	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HO File :01/83/050/00067/AM11/	RLA File :03/95/040/00004/AM11/	Lic.No/Date:0310570512	Defer

48			21.04.2010	Date:25.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.7.2010 issued by this office.. Accordingly the case may be re-listed on 25.8.2010..				

49	Case No.:3/13/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00192/AM11/	RLA File :33/24/040/00003/AM11/	Lic.No/Date:3310015345 21.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

50	Case No.:4/5/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00069/AM11/	RLA File :09/24/040/00026/AM11/	Lic.No/Date:0910041757 22.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

51	Case No.:6/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00071/AM11/	RLA File :09/24/040/00264/AM09/	Lic.No/Date:0910041767 22.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

52	Case No.:10/5/83-ALC1/2010	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00075/AM11/	RLA File :03/94/040/01062/AM10/	Lic.No/Date:0310570690 22.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.8.2010.			

53	Case No.:11/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00076/AM11/	RLA File :04/24/040/00007/AM11/	Lic.No/Date:0410113329 23.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the value addition given by the firm is only 20%, even after 2 stage-process, whereas the value addition prescribed under SION A-3638 is 30% minimum. It was decided to issue D/L to firm asking to explain the position. D/L issued on			

10.8.2010. Accordingly the case may be re-listed on 25.8.2010.

54	Case No.:12/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00077/AM11/	RLA File :04/24/040/00008/AM11/	Lic.No/Date:0410113330 23.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the value addition given by the firm is only 20%, even after 2 stage-process, whereas the value addition prescribed under SION A-3638 is 30% minimum. It was decided to issue D/L to firm asking to explain the position. D/L issued on 10.8.2010. Accordingly the case may be re-listed on 25.8.2010.			

55	Case No.:15/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00080/AM11/	RLA File :03/94/040/00047/AM11/	Lic.No/Date:0310571368 27.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

	Case No.:16/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/00081/AM11/	RLA File :03/94/040/00024/AM11/	Lic.No/Date:0310571370 27.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/46/2010-Ch.II dated 26.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	SURFACTANT 263 (2.5X) (Containing 0.8% Tekno CAC 84,2.6% Dicolloy CU E-100 Fold & 2.55% Raluplate 2887)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride) 3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.008 Kg 0.026 Kg 0.0255 Kg
	CUPRAMAX AC 20831 (Containing 0.35% Tekno CAC 84 and 2% Dicolloy CU E-100 Fold)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride)	0.035 Kg 0.02 Kg
	CUPRAMAX AC 2083 (Containing 0.35% Tekno CAC 84,	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye)	0.0035 Kg

2% Dicolloy CU E-100 Fold & 0.30% Raluplate 2887)		2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride) 3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.02 Kg 0.003 Kg
CUPRAMAX AC 2593 (Containing 0.35% Tekno CAC 84, 1% Dicolloy CU E-100 Fold & 1% Raluplate 2887	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride) 3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.0035 Kg 0.01 Kg 0.01 Kg
RF COPPER 83 (Containing 0.30% Tekno CAC 84, 1.80% Dicolloy CU E-100 Fold & 0.32% Raluplate 2887)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride) 3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.003 Kg 0.018 Kg 0.0032 Kg
CUPRAMAX AC 2983 (2.5X) (Containing 0.35% Tekno CAC 84, 2.50% Dicolloy CU E-100 Fold & 2.50% Raluplate 2887)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride) 3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.0035 Kg 0.025 kg 0.025 Kg
CUPROSTAR AC 1560 LEVELLER (Containing 0.35% Tekno CAC 84, 1.80% Dicolloy CU E-100 Fold & 0.30% Raluplate 2887)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride) 3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.0035 Kg 0.018 Kg 0.003 Kg
SURFACTANT RB2K A(2.5X) (Containing 0.90% Tekno CAC	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye)	0.009 Kg

84.)			
RF COPPER 20831 (Containing 0.35% Tekno CAC 84 and 2% Dicolloy CU E-100 Fold)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride)	0.0035 Kg 0.02 Kg
CUPRAMAX AC 2683 (Containing 0.35% Tekno CAC 84, 1% Dicolloy CU E-100 Fold & 1% Raluplate 2887)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride) 3. Raluplate 2887 (Aliphatic polycarbonic acids, poly alkylene polyamines)	0.0035 Kg 0.01 Kg 0.01 Kg
CUPRAMAX AC 2183 (Containing 0.35% Tekno CAC 84, 2% Dicolloy CU E-100 Fold)	1 Kg	1. Tekno CAC 84 (synthetic organic dyestuff (basic dye) 2. Dicolloy CU E-100 Fold (Benzyl – Diethylenetriamin Chloride)	0.0035 Kg 0.02 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:18/5/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00083/AM11/	RLA File :05/24/040/00025/AM11/	Lic.No/Date:0510263246 28.04.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 25.8.2010.			

58	Case No.:3/9/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/00123/AM11/	RLA File :08/24/040/00053/AM11/	Lic.No/Date:0810088995 14.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch.II dated 24.7.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 282 Dye content 60%	1 Kg	1. 6 Nitro-1-Diazo-2-Naphthol-4-Sulfonic Acid 2. Beta Naphthol 3. Salicylic Acid	0.480 Kg 0.117 Kg 0.096 Kg

		4. Phenyl Methyl Pyrazolone	0.141 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 25.8.2010.			

60	Case No.:4/9/83-ALC1/2010	Party Name:KAYSONS TRADE HOUSE.,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00124/AM11/	RLA File :03/94/040/01091/AM10/	Lic.No/Date:0310575441 21.05.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 28.7.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1) GSM of the paper board to be imported and whether it is coated or uncoated 2) GSM of the paper cups and GSM of the Polymer Coating in it 3) Detailed function and applicability of import item No.2 i.e. Polymer 4) Details of the complete coating process indicating wastage of polymer at each operations 5) Quantity of different raw material required to manufacture 100 kg of coating solution 6) Production consumption data for last year duly certified by Central Excise 7) Commercial Value of off cuts in Paper Board A D/L has been issued on 10.8.2010. Accordingly the case may be re-listed on 25.8.2010.			

61	Case No.:8/9/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date:0310575648 24.05.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (PC.Div.) . The Committee decided to issue reminder. Accordingly the case may be re-listed on 25.8.2010.			

	Case No.:9/9/83-ALC1/2010	Partv Name:ARIES DYE CHEM INDUSTRIES.	Meet No/Date:17/83-ALC1/2010	Status:Case
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62			28.07.2010	Deferred
	HQ File :01/83/050/00129/AM11/	RLA File :08/24/040/00058/AM11/	Lic.No/Date:0810089173 24.05.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/5/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. A D/L has been issued on 10.8.2010. Accordingly the case may be re-listed on 25.8.2010.			

63	Case No.:5/9/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00125/AM11/	RLA File :03/94/040/00113/AM11/	Lic.No/Date:0310575825 25.05.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.8.2010.			

64	Case No.:6/9/83-ALC1/2010	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00126/AM11/	RLA File :03/95/040/00868/AM10/	Lic.No/Date:0310575900 25.05.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.8.2010.			

65	Case No.:10/9/83-ALC1/2010	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00130/AM11/	RLA File :03/95/040/00111/AM11/	Lic.No/Date:0310576050 26.05.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.8.2010.			

66	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 25.8.2010.			

	Case No.:1/13/83-ALC1/2010	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HO File :01/83/050/00190/AM11/	RLA File :26/24/040/00006/AM10/	Lic.No/Date:2610009159	Defer

67			16.06.2010	Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 25.8.2010.			

68	Case No.:4/13/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00193/AM11/	RLA File :03/95/040/00217/AM11/	Lic.No/Date:0310579201 17.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 25.8.2010.			

69	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

70	Case No.:6/13/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00195/AM11/	RLA File :03/94/040/00236/AM11/	Lic.No/Date:0310579374 17.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.8.2010.			

71	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

72	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:25.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.

73	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

74	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.8.2010.			

Case No.:11/13/83-ALC1/2010	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
HQ File :01/83/050/00200/AM11/	RLA File :04/24/040/00055/AM11/	Lic.No/Date:0410114781 21.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.7.2010 as under:-

Export Item 1

S.No.	Description of Item	Quantity
1.	Magnetran Coated Float Glass	100000 Sq. Meter (1500 MT)

Import Item

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S.No.	Description of Item	Quantity
1.	Silica Sand	1363 MT
2.	Soda Ash (Sodium Carbonate Dense)	412427 Kg
3.	Sodium Sulphate	16497 Kg
4.	Iron Oxide	2999 Kg
5.	Sodium Nitrate	239.8 Kg

6.	Nickel Oxide	930.9 Kg
7.	Cobalt Oxide	254.8 Kg
8.	Selenium	10.49 Kg
9.	PMMA Base Interlevent Powder	69.13 Kg
10.	Furnace Oil	Not allowed
11.	Wood: Wood Pine	As per packing policy
12.	Polyester Ratched Assembly (tie down with J hook on Ratched Buckle fixed)	As per packing policy
13.	Unit Clay Tyvek (Bentonite)	As per packing policy
14.	Cargo Dry	As per packing policy
15.	Aluminum Foil	As per packing policy
16.	Nickle Chromoum Sputtering Targets on Stainless Steel Core	46.3 Kg
17.	Titanium Sputtering Targets on Stainless Steel Core	4.79 Kg
18.	Niobium Sputtering Targets on Stainless Steel Core	163.87 Kg
19.	Silver Sputtering Targets on Stainless Steel Core	34.69 Kg
20.	Zinc Aluminium Sputtering Targets on Stainless Steel Core	129.7 Kg
21.	Silicon Aluminium Sputtering Targets on Stainless Steel Core	127.78 Kg
22.	Titanium Oxide Sputtering Targets on Stainless Steel Core	7.50 Kg
23.	Zn Sn Al Sputtering Targets on Stainless Steel Core	25.9 Kg

Furnace oil if not recommended since as per EXIM Policy under para 4.7 fuel can not be allowed
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
HQ File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866 21.06.2010	Defer Date:25.08.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

77			28.07.2010	Approved
	HQ File :01/83/050/00203/AM11/	RLA File :08/24/040/00086/AM11/	Lic.No/Date:0810089871 21.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2007-Ch.II dated 27.1.2010 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I.Fluorescent Brightner 353 (Lemonite MST) (Assay 20%)	1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid 3. 4,4-Diamino Stilbene, 2,2-Disulphonic Acid 4. Morpholine 5. Diethanolamine 6. Monoethylene Glycol 7. Polyethylene Glycol	0.066 Kg 0.091 Kg 0.066 kg 0.038 Kg 0.038 Kg 0.100 Kg 0.150 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:15/13/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00204/AM11/	RLA File :08/24/040/00093/AM11/	Lic.No/Date:0810089872 21.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

79	Case No.:16/13/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00205/AM11/	RLA File :04/24/040/00038/AM11/	Lic.No/Date:0410114813 22.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

80	Case No.:17/13/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00206/AM11/	RLA File :03/95/040/00205/AM11/	Lic.No/Date:0310579883 22.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

81	Case No.:18/13/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Approved
	HQ File :01/83/050/00207/AM11/	RLA File :03/95/040/00316/AM10/	Lic.No/Date:0310579991 22.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/122/2004-Ch.II dated 15.2.2009 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Violet 23 Dispersion having Pigment content 35+/-1%	1 Kg	1. Carbazole 2. Di Ethyl Sulphate 3. Sodium Nitrite 4. Sulphur 5. Potassium Carbonate 6. Methanol 7. Benzene Sulphenyl Chloride 8. Chloranil 9. Styrene Acrylic Resin	0.470 Kg 0.530 Kg 0.350 kg 0.212 kg 0.460 Kg 0.700 Kg 0.160 Kg 0.220 Kg 0.090 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:19/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00208/AM11/	RLA File :05/24/040/00114/AM11/	Lic.No/Date:0510266704 23.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

83	Case No.:20/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00209/AM11/	RLA File :05/24/040/00115/AM11/	Lic.No/Date:0510266705 23.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

84	Case No.:21/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00210/AM11/	RLA File :05/24/040/00116/AM11/	Lic.No/Date:0510266706 23.06.2010	Defer Date:25.08.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010

85	Case No.:22/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00211/AM11/	RLA File :05/24/040/00117/AM11/	Lic.No/Date:0510266707 23.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

86	Case No.:23/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00212/AM11/	RLA File :05/24/040/00118/AM11/	Lic.No/Date:0510266708 23.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

87	Case No.:24/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00213/AM11/	RLA File :05/24/040/00119/AM11/	Lic.No/Date:0510266711 23.06.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

88	Case No.:1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

89	Case No.:2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:17/83-ALC1/2010 28.07.2010	Status:Case Deferred
	HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:25.08.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.8.2010			

Date:12.08.2010

Place:New Delhi

G. SARAIVANAN

Foreign Trade Development Officer